

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

**THURSDAY, THE SEVENTEENTH DAY OF APRIL  
TWO THOUSAND AND TWENTY FIVE**

**PRESENT**

**THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL  
AND  
THE HONOURABLE SMT JUSTICE RENUKA YARA**

**WRIT APPEAL NO: 859 OF 2024**

Writ Appeal under clause 15 of the Letters Patent against the order dated 31.12.2013 in W.P. No. 22077 of 2009. on the file of the High Court.

**Between:**

1. The Government of Andhra Pradesh, Represented by its Principal Secretary Revenue (UL.I) Department, at Secretariat, Hyderabad
2. The Special Officer and Competent Authority,, Urban Land Ceiling, II Floor Chandra Vihar MJ Road, Nampally, Hyderabad.

**...APPELLANTS**

**AND**

R.C. Misra,, son of late Dr. J.P. Misra Advocate, r/o. H.No. 3-6-312, Hyderguda Hyderabad.

**...RESPONDENTS**

**I.A. NO: 2 OF 2014(WAMP. NO: 99499 OF 2014)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Judgment of the learned Single Judge passed in W.P.NO.22077 OF 2009, dt.31.12.2013.

**Counsel for the Appellants: MS.R. SNEHITHA, AGP REPRESENTING  
SRI D.V. CHALAPATHI RAO, GP FOR ASSIGNMENT**

**Counsel for the Respondent: SRI V. JAGAPATHI**

**The Court Delivered the following: JUDGMENT**

**THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL  
AND  
THE HONOURABLE SMT. JUSTICE RENUKA YARA**

**WRIT APPEAL No.859 OF 2024**

**JUDGMENT (Oral):** *(Per Hon'ble The Acting Chief Justice)*

Ms. R. Snehitha, learned Assistant Government Pleader representing Sri D.V. Chalapathi Rao, learned Government Pleader for Assignment for the appellants and Sri V. Jagapathi, learned counsel for the respondent.

2. With the consent finally heard.

3. During the course of hearing, learned counsel for the parties reached to a consensus. It is agreed that this matter may be disposed of in terms of consent order passed by this Court in W.A.No.1371 of 2024 and batch, dated 15.04.2025. In the said case, the consensus was arrived at and recorded as under:

“2. In view of the consensus arrived at by the learned counsel for the parties, while affirming the impugned orders of the learned Single Judge, as agreed, we deem it proper to hold that the relief granted to the writ petitioners shall be applicable to the extent of the land claimed by them in their writ petitions.

3. With the aforesaid observations, the writ appeals are disposed of. No order as to costs. Miscellaneous petitions pending, if any, shall stand closed.”

4. Similar consensus is arrived at before us today in the present matter. Accordingly, while affirming the impugned order of the learned Single Judge, as agreed, we deem it proper to hold that the relief granted to the writ petitioner/respondent herein shall be applicable to the extent of the land claimed by him in the relief clause of the instant writ petition.

5. With the aforesaid, the Writ Appeal is **disposed of**. There shall be no order as to costs. Miscellaneous applications, if any, pending shall stand closed.

//TRUE COPY//

SD/-K.SAILESHI  
JOINT REGISTRAR

SECTION OFFICER

To,

1. Two CC to The GP for Assignment, High Court for the State of Telangana, at Hyderabad[OUT]
2. One CC to Sri V. Jagapathi, Advocate [OPUC]
3. Two CD Copies

TJ  
LS

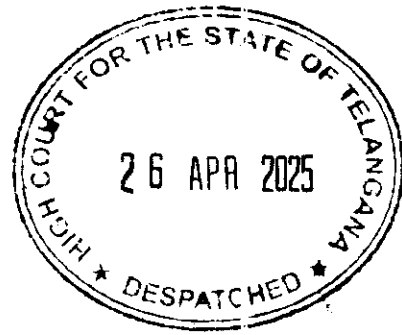


**HIGH COURT**

**DATED:17/04/2025**

**JUDGMENT**

**WA.No.859 of 2024**



**DISPOSING OF THE WRIT APPEAL  
WITHOUT COSTS**

⑥  
LCW  

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26/4/25